

1	2
Pauri	
Pilibhit	
Pithoragarh	
Puranpur	
Rae Bareli	
Rampur	
Rasra	
Sambal	
Shahjahanpur	
Sikanderpur	
Sitapur	
Sultanpur	
Tanakpur	
Tirwa	
Azamgarh (DD II)	
Kanpur (DD II)	
Lucknow (DD II)	
VLPT	
Almora	
Bageshwar	
Bhatiari	
Devprayag	
Dharchula	
Didihat	
Gajja	
Ghandyal	
Gopeshwar	
Haldwani	
Joshimath	
Kaljikkhal	
Kausani	
Mankapur	
Munsiari	
Ranikhet	
Uttarkashi	
Transposer	
Churk	
Mussoorie	
New Tehri	
Srinagar	

LEGEND : PPC : Programme Production Centre.
HPT : High Power Transmitter.
LPT : Low Power Transmitter.
VLPT : Very Low Power Transmitter.

Statement-II

Sl. No.	Name of the	Kumaoni	Garhwali
1.	Lucknow	12hrs 30mins p.m.	12hrs 30mins p.m.
2.	Almora	52hrs. p.m.	10hrs. p.m.
3.	Najibabad	4 hrs. and 30 mts. p.m.	30 hrs. p.m.
4.	Pauri	—	20 hrs. p.m.

Airport at Hassan in Karnataka

*96. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Government of Karnataka has acquired land for setting up an airport at Hassan;

(b) if so, the details thereof;

(c) whether proposal for the above airport has been approved by the Union Government;

(d) if not, the reasons therefor;

(e) whether any new airports are also proposed to be set up in any of the Southern States; and

(f) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) and (b) The State Government is in the process of acquiring 350 acres of land for the development of Hassan Airport; 145 acres of Government land is already available.

(c) Yes, Sir.

(d) Does not arise.

(e) and (f) Construction of new airport at Gulbarga and Cannanore are being considered. Suitable sites for the construction of these airports are yet to be identified.

Delegation of Powers to States Regarding Mining Lease

*97. SHRI BUDHSEN PATEL :
SHRI SULTAN SALAHUDDIN OWAISI :

Will the Minister of MINES be pleased to state :

(a) whether the Government propose to delegate powers to States to renew mining lease and prospecting licences;

(b) if so, the details thereof;

(c) whether the Government have constituted a committee in this regard;

(d) if so, the details thereof alongwith the composition of the committee; and

(e) the time by which the committee is likely to submit its report?

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA) : (a) and (b) The Central Government, in exercise of the powers conferred by Sub-Section (1) of Section 26 of the Mines and Minerals (Regulation & Development) Act, 1957 have directed (vide Notification No. 69 (E) dated 30th January, 1997), that the powers for renewal exercisable by it under Sub-Section (2) of Section. 7 and Sub-Section (2) of Section 8 of the Act, in respect of minerals specified in Part-C of the First Schedule to the Act, in an area in a State shall be exercisable also by the Government of that State.

(c) to (e) The Central Government have constituted a Committee under the Chairmanship of Secretary (Mines), Government of India with Additional Secretary, Ministry of Mines as Vice Chariman, Mining Secretaries of State Governments of Orissa, Rajasthan, Karnataka, Madhya Pradesh, Andhra Pradesh, Bihar, Gujarat, Assam and Himachal Pradesh, Secretary General, Federation of Indian Mineral Industries and Controller General, Indian Bureau of Mines as Members and Joint Secretary, Ministry of Mines as Member Secretary. The Terms of reference of the Committee inter-alia include review of the existing laws and procedures governing regulation and development of minerals and to recommend steps to make them compatible with the policy changes and to suggest steps to reduce delays in grant/renewal of Prospecting Licence/Mining Lease. The Committee is also to consider and suggest further delegation of powers to the State Governments Regarding grant/renewal of Prospecting Licence/Mining Leases and measures to be taken to prevent illegal mining. The Committee is expected to submit its report as early as possible.

[Translation]

Train Accidents

*98. SHRIMATI KETAKI DEVI SINGH :

SHRI RAJKESHAR SINGH :

Will the Minister of RAILWAYS be pleased to state :

(a) the number of train accidents during this year till date, zone-wise;

(b) the reasons of such accidents and derailments;

(c) the number of persons killed, injured and rendered handicapped in these accidents, zone-wise;

(d) the loss suffered by Railways due to these accidents during each of the last three years; and

(e) the concrete steps taken by the Government to check recurrence of train accidents in future?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) to (c) Railway Zone-wise break-up of consequential train accidents during the period April 1996 to January 1997 and casualties therein is as

under :

Railway	No. of accidents	No. of persons killed	No. of persons injured
Central	45	14	56
Eastern	25	12	39
Northern	48	29	33
North Eastern	20	104	102
Northeast	13	33	62
Frontier			
Southern	29	47	29
South Central	34	57	59
South Eastern	51	16	29
Western	40	11	45
Metro	1	-	-
Total	306	323	454

Notes : 1. Casualties are inclusive of those in accidents at level crossings.

2. Figures are provisional.

Main causes of accidents were human failure, equipment failure and sabotage.

(d) The cost of damage to Railway property on account of consequential train accidents during the last three years is as under :-

193-94	Rs. 57.09 crores
1994-95	Rs. 46.57 crores
1995-96	Rs. 65.19 crores

(e) Some of the measures taken to improve safety and prevent accidents are as under :-

- (i) The work of track circuiting has been accelerated on the trunk routes and other important main lines.
- (ii) Modification of the Signalling circuitry is being carried out to minimise chances of human error in causing accidents.
- (iii) Auxiliary Warning System for giving advance warning about 'Signal at danger' to the driver of the running train has been commissioned on Bombay suburban sections.
- (iv) There has been progressive increase in use of Tie Tamping and ballast cleaning machines for track maintenance.
- (v) For monitoring track geometry and running characteristics of the track, sophisticated track recording cars, oscillograph cars and portable accelerometers are being progressively used.
- (vi) Maintenance facilities for coaches and wagons have been modernised and upgraded at many depots.
- (vii) To prevent cases of cold breakage of axles, ROH Depots have been equipped with